



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 23rd April 2019

SRO:299 Whereas, Police Station, Safakadal, on 01-07-2010 received an information to the effect that, in view of Pather Masjid Challo call given by the Hurriyat, at Veer Chatabal a mob mostly ladies lead by Dukhtar-e-Milat, Chief Asiya Andrabi raised Anti National Slogans viz "Go India Go Back" etc. and;

2. Whereas, a case FIR No. 93/2010 was registered in Police Station Safakadal and investigation taken up;and

3. Whereas, during the course of investigation, site plan was prepared and statement of witnesses were recorded under relevant sections of law and placed on record. Based on the facts and circumstances, prima facie, a case u/s 13 UAP Act was established against accused Asiya Andrabi W/o Dr. Ashiq Hussain Fakhtou R/O 90 Feet Soura, Srinagar and investigation of case concluded as proved. The accused was arrested and released on bail by the orders of Hon'ble Court;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person for commission of offences punishable under Section 13 of the Unlawful Activities (Prevention) Act, 1967; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-

section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for her prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused namely Asiya Andrabi W/O Ashiq Hussain Fakhtou R/O 90 Feet Soura, Srinagar, for commission of offence punishable U/S 13 UAP Act in case FIR No. 93/2010 of Police Station Safakadal.

By Order of the Government of Jammu and Kashmir.

Sd/-

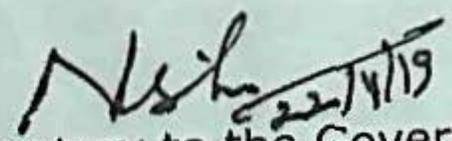
Principal Secretary to the Government
Home Department

No. Home/Pros/12/2019

Dated: 23/04/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-77/S/2018/74807-09 dated 20/11/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department